

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2893
ANSWERED ON 10.07.2019

ROYALTY OF MINING REVENUE

2893. SHRI MANOJ TIWARI:
SHRI CHIRAG PASWAN:
SHRI ANURAG SHARMA:
SHRI VIJAY KUMAR DUBEY:
SHRI SANTOSH KUMAR:
SHRI REBATI TRIPURA:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has any proposal to compulsory share royalty of mining revenue with the local people of the concerned mining area of the country;
- (b) if so, the details thereof, State/UT-wise, especially in Bihar and particularly in the areas nearby Jamui;
- (c) if not, the reasons therefor; and
- (d) the details of the mechanism put in place to monitor the above proposal?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a): Section 9B of Mines and Minerals (Development and Regulation) (MMDR) Amendment Act, 2015 provides for establishment of District Mineral Foundation (DMF) in each district affected by mining related operations. The DMFs are being funded through statutory contributions of 30% of royalty by miners who were granted mining leases before MMDR Amendment Act, 2015 and 10% of royalty by miners who were granted mining leases after MMDR Amendment Act, 2015. Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) is being implemented through fund collected under DMFs for welfare and development of mining affected areas and people.

(b): As per information provided by the State Governments, the details of implementation of PMKKKY (till May, 2019) are as under:

S. No.	State	Total Collection under DMF (in Cr.)	Amount Allocated (In Cr.)	Amount Spent (in Cr.)	No. of Projects Sanctioned
1	Andhra Pradesh	739.92	633.29	135.03	17965
2	Chhattisgarh	4140.60	4344.74	2797.03	30834
3	Goa	187.62	3.22	1.00	2
4	Gujarat	567.84	464.27	173.50	10175
5	Jharkhand	4208.45	3907.99	1269.90	23904
6	Karnataka	1519.08	666.57	112.37	2307
7	Maharashtra	1376.24	795.82	345.63	3810
8	Madhya Pradesh	2364.46	1752.25	622.21	8009
9	Odisha	7195.59	7851.42	1439.92	12574
10	Rajasthan	2861.55	2428.49	544.05	15746
11	Tamil Nadu	479.27	358.70	114.10	1196
12	Telangana	2527.91	754.31	62.18	9316
13	Assam	71.31	40.14	1.80	182
14	Bihar	51.91	5.24	0.38	19
15	Himachal Pradesh	118.08	2.67	0.00	21
16	Jammu & Kashmir	28.22	3.79	0.85	30
17	Kerala	17.03	0.00	0.00	0
18	Meghalaya	34.30	0.00	0.00	0
19	Uttarakhand	55.23	8.45	0.47	374
20	Uttar Pradesh	456.43	208.45	118.31	1123
21	West Bengal	32.12	2.93	0.36	51
Total		29033.14	24232.74	7739.09	137638

Rs. 0.47 Cr has been collected under DMF in Jamui district in Bihar till May, 2019.

(c): Question does not arise.

(d): As per Section 9B of the MMDR Amendment Act, 2015, the composition and functions of the DMF shall be such as may be prescribed by the State Government. Ministry of Mines has issued guidelines for the effective and efficient implementation of PMKKKY on 16.09.2015. All 21 major mineral rich States have framed DMF Rules. The rules provide for setting of Managing Committee and Governing Council for implementation of the projects and to monitor the progress of implementation. All the work under PMKKKY, from project planning to the project completion is the responsibility of the District Level Committee.
